

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 316/MP/2023

- Subject** : Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
- Date of Hearing** : 5.3.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Haryana Power Purchase Centre (HPPC)
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and Others
- Parties present** : Ms. Poorva Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Devyanshu Sharma, Advocate, HPPC

Record of Proceedings

Instant petition is filed by Haryana Power Purchase Centre (HPPC) for exclusion of Bhakra Beas Management Board's share of power from the deemed General Network Access (GNA) quantum for the State of Haryana while calculating the GNA charges in terms of Regulation 18 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

2. Learned counsel for the Petitioner submitted that the total quantum of HPPC's share from BBMB is around 846 MW and proportionate quantum is required to be reduced from the Haryana GNA quantum of 5418 MW. Learned counsel further submitted that Punjab State Power Corporation Limited (PSPCL) has filed Petition No. 284/MP/2023, praying therein similar relief as is sought in the present petition for reduction of proportionate quantum of PSPCL's share of 1172 MW from the Punjab State GNA quantum of 5497 MW.



3. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- (a) Admit. Issue notice to the Respondents.
- (b) The Petitioner to implead Northern Regional Load Despatch Centre (NRLDC) as a party to the present petition and serve a copy of the petition on NRLDC by 15.3.2024.

4. The Commission also directed the Petitioner to submit the following information on an affidavit by 29.3.2024, with an advance copy to the Respondents:

- a) Details of the transmission system which is being utilized for transmission of power from BBMB stations to HPPC along with the circuit diagram of such transmission system meshed with ISTS system. Details of the generating stations of BBMB which are directly connected with Haryana without involving any ISTS, if any.
- b) How much power is being scheduled by HPPC from BBMB on a daily basis, for a sample day.
- c) In case of less or no generation at BBMB, which power is wheeled through BBMB transmission lines?

5. The Commission directed NRLDC to submit the following information on an affidavit by 29.3.2024, with an advance copy to the Petitioner:

- a) Network diagram of the BBMB transmission network meshed with the ISTS.
- b) Where are the ISTS interface meters installed which are used for calculation of DSM for HPPC. Submit a copy of the drawing showing the location of interface meters considered for ISTS drawl of HPPC.
- c) Confirm whether the power from BBMB generating stations reaches HPPC using BBMB-owned transmission lines or some portion of ISTS other than BBMB owned lines are also used to deliver such power to HPPC.

6. The Commission also directed the Respondents to file their replies to the petition by 20.4.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 6.5.2024. The Commission further directed the parties to adhere strictly to the above timelines and observed that there shall be no extension of time.

7. The matter will be listed for further hearing on 24.5.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

